

| Sl. No.                  | States                      | Section 124A IPC |
|--------------------------|-----------------------------|------------------|
| <b>Union Territories</b> |                             |                  |
| 30.                      | Andaman and Nicobar Islands | 0                |
| 31.                      | Chandigarh                  | 0                |
| 32.                      | Dadra and Nagar Haveli      | 0                |
| 33.                      | Daman and Diu               | 0                |
| 34.                      | Delhi UT                    | 0                |
| 35.                      | Lakshadweep                 | 0                |
| 36.                      | Puducherry                  | 0                |
| TOTAL UTs                |                             | 0                |
| TOTAL ALL INDIA          |                             | 47               |

*Source:* Crime in India.

#### **Ban on purchase of liquor for CRPF personnel**

2803. SHRI PAUL MANOJ PANDIAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Central Reserve Police Force (CRPF) has banned the purchase of liquor for its men and officers citing adverse effect on their health;

(b) if so, the details thereof;

(c) whether it is also a fact that an order passed in this behalf makes it mandatory for CRPF units to obtain approval of the headquarters in case they want to purchase liquor; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) CRPF has informed that recently they have regulated the purchase of liquor for operational reasons. Any Unit/Establishment may purchase the liquor with the prior approval of the Inspector General In-charge of operational area on case to case basis.

#### **Bru community members settled in Tripura as refugees**

2804. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether many of the Bru community members have left Mizoram for close to 18 years and settled in Tripura as refugees, if so, the details thereof;

(b) whether the Bru refugees have refused to return to Mizoram despite several requests by the Government of Mizoram;

(c) whether delegation comprising all political parties and NGOs of Mizoram have jointly met Home Minister in this regard recently, if so, the details thereof;

(d) the details of action proposed to be taken up by the Ministry to remove the names of the Bru refugees refusing to return from electoral rolls; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) Yes, Sir. Due to ethnic violence in the Western part of Mizoram in October, 1997, about 30,000 Brus (5000 families) migrated to North Tripura in 1997-98. As on date, approximately 8573 Brus (1622 families) have been repatriated. The Ministry of Home Affairs with the co-operation of the State Governments of Mizoram and Tripura has taken measures for return of Brus to Mizoram.

(c) A memorandum has been received from all political parties and NGOs of Mizoram recently.

(d) and (e) There is no such proposal. The Ministry of Home Affairs has taken up the issue with the State Governments of Mizoram and Tripura for repatriation of the Bru refugees to Mizoram, at the earliest.

**Compensation for those killed in  
terrorist incidents in Punjab**

2805. SHRI GULAM RASOOL BALLYAWI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Punjab has recently requested the Central Government to compensate the families of persons who were killed in terrorist related incidents reported in the State from 1982 onwards;

(b) if so, whether Punjab Government has sent a list of persons killed in terrorist attacks;

(c) whether the request of Government of Punjab has been examined; and

(d) if so, with what results?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) No, Sir. Ministry